

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA (CAA)-81(PB)2017

IN THE MATTER OF:

Telenor (India) Communications Pvt. Ltd. Applicant/petitioner
&
Bharti Airtel Limited Respondent

Order under Section 230/232 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant Cos. : Mr. V.P. Singh, Mr. Bharat Apte &
Mr. Rushil Oberoi, Advocates

For the Deptt. Of
Telecommunications : Mr. Kamal Kant Jha, Sr. Panel Counsel

ORDER

The matter was heard in detail by the Bench comprising of Mr. R. Varadharajan, Member (Judicial) and Mrs. Deepa Krishan, Member (Technical). Therefore, it would be appropriate to place this matter before the same Bench for tomorrow.

List the matter on 11th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi